

# CENTRAL ELECTRICITY REGULATORY COMMISSION

## Record of Proceedings

### PETITION NO. 85/2009

Sub: Petition under Section 79 (1) (f) of the Electricity Act, 2003.

.Date of hearing : 9.6.2009

Coram : Dr. Pramod Deo, Chairperson  
Shri R.Krishnamoorthy, Member  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member

Petitioner : Tata Power Trading Company Ltd., Mumbai

Respondents : 1. Damodar Valley Corporation, Kolkata  
2. Rajasthan Power Procurement Centre, Jaipur  
3. Eastern Region Load Despatch Centre, Kolkata  
4. Power Grid Corporation of India Ltd., New Delhi

Parties present : Shri Amit Kapoor, Advocate for the petitioner  
Shri Rahul Dhawan, Advocate for the petitioner  
Ms. Shobana, Advocate for the petitioner  
Shri M.G.Ramachandran, Advocate, DVC  
Shri Anand K.Ganesan, Advocate, DVC  
Dr. L.Hari, ERLDC

This application has been made claiming compensation, surcharge, reimbursement of open access charges and loss/damages from the first respondent for the alleged unlawful termination of the agreement, said to have been entered into with the first respondent for sale of electricity during January 2008.

2. Learned counsel for the petitioner submitted that the parties had been negotiating for resolution of the dispute mutually, towards which some progress had been made. He requested for adjournment for two weeks. The request for adjournment was not opposed by learned counsel for the first respondent.

3. Accordingly, the matter stands adjourned to 28.7.2009.

sd/-  
(K.S.Dhingra)  
Chief (Law)